

Private investments in mines

78. SHRI C. RAMACHANDRAIAH : Will the Minister of MINES be pleased to state:

- (a) whether Government have allowed private investment in mines and minerals sector;
- (b) if so, the details thereof, State-wise; and
- (c) if not, the reasons therefor?

THE MINISTER OF MINES (SHRI SIS RAM OLA): (a) As per the National Mineral Policy (NMP), 1993, the non-fuel and non-atomic mineral sector has been thrown open for private investment including Foreign Direct Investment.

(b) and (c) For non-fuel and non-atomic minerals, the above mentioned National Mineral Policy is equally applicable to all States in the country.

Constitution of Committee of Ministers on Coal Industry

†79. SHRI RAM JETHMALANI:

SHRI RAJ MOHINDER SINGH MAJITHA:

Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that Government had constituted the Committees of Ministers from time to time to deliberate on the problems of the coal industry during the last five years;
- (b) if so, the names of the Ministers nominated on these Committees during January, 2001 to July, 2004 togetherwith the dates on which they were nominated; and
- (c) the number of meetings held by each of the Committee togetherwith the recommendations made by them on the problem of the industry?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYAN RAO): (a) Yes, Sir.

(b) and (c) The Group of Ministers (GoM) was constituted on 11.12.2000 and its first meeting was convened on 14.12.2000 to consider the demands raised by the trade unions. The details of the constitution of

†Original notice of the question was received in Hindi.

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RAJYA SABHA

the GoM along with its meetings and major recommendations are as under:—

Date of constitution of GoM	Members of the GoM	Meetings held on	Recommendations
1	2	3	4
10.4.2001	Shri Yashwant Sinha, Minister of Finance, Dr. Satya Narayan Jatiya, Minister of Labour Shri Nitish Kumar, Minister of Agriculture and Minister of Railways Shri Suresh Prabhu, Minister of Power Shri Syad Shah Nawaz Hussain, Minister of State for Coal (Independent charge).	17.7.2001	The terms of GoM were divided into two parts. Part-I relates to wage revision and part-II relates to the restoration of imports duty on coal to the 1990 level of 85%.
22.10.2001	Shri Yashwant Sinha, Minister of Finance Shri T.R. Baalu, Minister of Environment and Forests Shri Nitish Kumar, Minister of Railways Shri Ram Vilas Paswan, Minister of Coal and Mines Shri Suresh Prabhu, Minister of Power Shri Sharad Yadav, Minister of Labour	22.H.2001 9.4.2002 In the absence of Minister Power, Minister of Railways and Minister of Labour, the meeting was adjourned.	Withdrawal of Coal Mines (Nationalisation) Amendment Bill, 2000 and repealing those provisions of the Coal Mines (Nationalisation) Act, 1993 which allow captive mining of coal by private companies.
23.7.2002	Shri L.K. Advani, Deputy Prime Minister Shri T.R. Baalu, Minister of Environment and Forest Shri Nitish Kumar, Minister of Railways Shri Suresh Prabhu, Minister of Power Shri Jaswant Singh, Minister of Finance and Company Affairs, Shri Sahib Singh Verma, Minister of Labour		The wage negotiation is within the purview of Coal India Limited and there is a mechanism of Joint Bipartite Committee for coal industry to deal with this subject.

1	2	3	4
24.9.2002	Shri L.K. Advani, Deputy Prime Minister		As regards
	Shri T.R. Baalu, Minister of Environment and Forests		withdrawal of Coal Mines
	Shri Anant Ganga Ram, Minister of Power		(Nationalisation)
	Shri Nitish Kumar, Minister of Railways		Amendment Bill, 2000 it has been
	Sushree Uma Bharti, Minister of Coal and Mines		decided in the
	Shri Sahib Singh Verma, Minister of Labour		Ministry that the Bill
14.2.2003	Shri L.K. Advani, Deputy Prime Minister		shall be perused
	Shri T.R. Baalu, Minister of Environment and Forests		further in the
	Shri Anant Ganga Ram Geete, Minister of Power		Parliament only after
	Shri Kariya Munda, Minister of Coal		discussing it with the
	Shri Nitish Kumar, Minister of Railways		trade unions. The
	Shri Sahib Singh Verma, Minister of Labour		remaining issues as
			raised by the trade
			unions may be
			discussed after the
			GoM is reconstituted.

Filling up of vacant posts in NALCO

†80. SHRI RUDRA NARAYAN PANY: Will the Minister of MINES be pleased to state:

(a) the number of posts of Directors lying vacant at present in the National Aluminium Company (NALCO) in Orissa;

(b) if so, since when and the reasons therefor; and

(c) by when the posts are likely to be filled in and modes Government are likely to adopt therefor?

THE MINISTER OF MINES (SHRI SIS RAM OLA): (a) to (c) Three posts of functional Directors are vacant in National Aluminium Company Limited (NALCO) namely Director (Production), Director (Projects & Technical) and Director (Commercial). The status of filling up these posts is as follows:—

1. Director (Production): The proposal for appointment to the post was submitted to the Competent Authority on 20.7.2004 which had

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